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[श्री सुन्दर सिंह भण्डारी]

नहीं। मैं आख़से चाहूंगा कि जिस तरह से आप ने अर्थात् चेयर ने इस बात की व्यवस्था दी सदन में कि जिन-जिन मंत्रियों के पास एक्स्ट्रा फर्नीचर रहा है, उनकी सूची उपस्थिति की जाय, उसी तरह से आप इस बात की भी व्यवस्था करें कि जिन मंत्रियों के पास एक्स्ट्रा फर्नीचर रहा है, उनसे उसका किराया वसूल किया गया है या नहीं और किया गया है तो कितना, इसकी एक सूची सदन के पटल पर रख दी जाय । उससे यह भी पता चल जायगा कि मंत्री जो ने जो रूल बताया है उसका पालन हुआ है या उसका वायलेशन हुआ है । उससे इसका स्पष्टीकरण हो जायगा ।

THE VICE-CHAIRMAN (SHRI A. D. MANI) : Now, a point of order has been raised. New points have been raised for the consideration of the Minister....

SHRI SUNDAR SINGH BHANDARI: This is not new.

THE VICE-CHAIRMAN (SHRI A. D. MANI) : Points have been raised regarding the statement that he has made. The Minister may or may not have the information at his disposal at the present moment. But the Members know what the procedure is for eliciting more information on the subject. You can discuss the matter as a short-duration discussion motion, you can raise this matter in the form of an oral discussion

SHRI SUNDAR SINGH BHANDARI: Is it a statement of procedure that we wanted to know ? If we wanted a list of extra furniture, was it a procedural question ?

THE VICE-CHAIRMAN (SHRI A. D. MANI) : He has made a statement because the matter was raised here. He also said j ust now he does not have the information at his dis-

posal on all these matters. He also asserted that if any body makes a charge that somebody is not paying rent or that somebody is not being charged, the matter can be raised in many ways. You can raise a short-duration discussion. And the Chairman will consider it.

श्वी राजनारायणः एयर कडीशनिंग का कोई जवाब नहीं दिया ।

SHRI I. K. GUJRAL : About airconditioners I want to say this thing that I said in my statement that the celling ofRs. 38,500 includes furniture and electrical appliances, which means airconditioners also.

MESSAGE FROM THE LOK SABHA

THE WEST BENGAL APPROPRIATION (No. 2) BILL 1971

SECRETARY : Sir, I have to report to the House the following massage received from the Lok Sabha signed by the Secretary of the Lok Sabha :

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the West Bengal Appropriation (No. 2) Bill, 1971, as passed by Lok Sabha at its sitting held on the 26th July, 197.1.

The speaker has certified that this Bill is a Money Bill."

Sir, I lay the Bill on the Table.

THE VICE-CHAIRMAN (SHRI A. D. MANI) : The House stands adjourned till 11 A.M. on July 27, 1971.

The House then adjourned at thirty-two minutes past six of the clock till eleven of the clock on Tuesday, the 27th July, 1971.